

CC No. 358/2019

CBI Vs. Shambhu Prasad Singh & Ors.

RC No. AC-I/2014/A0008/CBI/AC-I/New Delhi

u/S. 120B r/w 420/471 r/w 467 IPC & u/S. 13(2) r/w 13(1)(d) of PC Act, 1989

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020 and 22/DHC/2020 dtd. 29.06.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with HIO Sh. Ravish Jha and Sh. Syed Arham Masud, Ld. Counsel for (A-1) and (A-4), Ms. Sonal Sardar, Ld. Counsel for (A-3), Sh. Ravinder Tyagi, Ld. Counsel for (A-6), Sh. Sunil Saha, Ld. Counsel for (A-7) and Sh. Gaurav Pathak, Ld. Counsel for (A-8).

04.07.2020 (At 12:00 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with HIO Sh. Ravish Jha.
Sh. Syed Arham Masud, Ld. Counsel for (A-1) and (A-4).
Ms. Sonal Sardar, Ld. Counsel for (A-3).
Sh. Ravinder Tyagi, Ld. Counsel for (A-6).
Sh. Sunil Saha, Ld. Counsel for (A-7).
Sh. Gaurav Pathak, Ld. Counsel for (A-8).

Accused Shambhu Prasad Singh (A-1) for himself and for M/s. Dynamic Shells India Pvt. Ltd. (A-4), Shyam Sunder Bhattar (A-2) for himself and for M/s. Rockside Impex Pvt. Ltd. (A-5), Sh. M.P. Singh, AR for Sai Baba Builders and Consultants Pvt. Ltd. (A-3), Rudra Narayan Shukla (A-6), Vinod Gupta (A-7) and Manish Rai Mathur (A-8) are present on bail.

The matter was proceeding at the stage of arguments on

the point of charge(s).

Part arguments at length on the point of charge(s) heard on behalf of Ld. PP for CBI.

Put up for further arguments on the point of charge(s) on **04.08.2020.**

IO be summoned for the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/04.07.2020

CBI Vs. Ram Bharosay Sharma
CC No. 311/19
RC 30(A)/2012/CBI/ACB/ND
u/S. 13(2) r/w Sec. 13(1)(e) of PC Act

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020 and 22/DHC/2020 dtd. 29.06.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Parivi Officer for CBI and Sh. Arvind Singh and Ms. Rashmi Singh, Ld. Counsel(s) along with accused Ram Bharosey.

04.07.2020 (At 1:00 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Parivi Officer for CBI.
Sh. Arvind Singh and Ms. Rashmi Singh, Ld. Counsel(s) for accused Ram Bharosey.
Accused Ram Bharosey is present on bail.

The matter was proceeding at the stage of final arguments.
Part final arguments heard at length.

Put up for further final arguments on **07.07.2020 at 11:30**

AM.

IO be summoned for the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.



This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/04.07.2020